

NOW INCORPORATE COMPANY IN INDIA IN ONE GO

2 May 2015

Now a Company can be incorporated in India by just filing one e-form with ROC.

With effect from 1st May 2015, Integrated Incorporation Form called INC-29, has been introduced against several other forms related to incorporation filing.

In pursuance of sections 4,7,12,152 and 153 of the Companies Act, 2013, EForm INC-29 deals with the single application for reservation of name, incorporation of a new company and/or application for allotment of DIN.

Benefits to the person incorporating company in India:

1. Once this form is submitted and found complete by ROC, company would be registered and CIN would be allocated along with the DIN of the proposed directors, there is no need to file separate application for DIN. Maximum three Directors are allowed for using this integrated form for allotment of DIN while incorporating a company.
2. This new form would save time as compare to the old procedure of company incorporation which was time consuming and consists of separate forms for DIN, name availability, registered office address, appointment of proposed directors and commencement of business.
3. Besides CA, CS and CWA, an Advocate can also certify this new form by putting his DSC and PAN in the form.
4. Application for PAN or TAN and Employer Registration under Employee State Insurance Corporation (ESIC) is also possible now through this eform.

Thus, it can be said that this new system of incorporating company, may bring India and Indian Economy into a new phase. It may also help in ease doing of business. Businesses can be done more easily and faster, which may result in growth of Indian Economy.

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